Long pendency of RTI appeals

- 1051. SHRI KIRANMAY NANDA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that there is a long pendency of Right to Information (RTI) appeals at various levels in the Court of various State RTI Commissioners;
- (b) if so, the details of pendency of waiting cases for hearing in the Court of various State Commissioners, State-wise; and
- (c) the steps Government would take to expedite the pendency, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Section 15 of the Right to Information Act, 2005 provides that every State Government shall, by notification in the Official Gazette, constitute a State Information Commission to exercise the powers conferred on and to perform the functions assigned to it under this Act.

As the RTI Act is federal in nature, no such information is maintained Centrally. State-wise data on pending cases and annual reports are available with each State Information Commission.

Warning to employees associations for criticizing Government policies

- †1052. SHRI NARESH AGRAWAL: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the Employees Unions have been warned by Government of stringent action against them, if they criticize Government's policies, if so, the reasons therefor, and
- (b) if not, the reasons for issuing a circular under which Employees Unions have been warned against criticizing Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Rule 9 (i) of Central Civil Service (Conduct) Rules, 1964 provides that no Government servant shall, in any radio broadcast, telecast through any electronic media or in any document published in his own name or anonymously, pseudonymously or in the name of any other person or in any communication to the press or in any public utterance, make any statement of fact or opinion which has the effect of an adverse criticism of any current or recent policy or action of the Central Government or a State Government.

[†] Original notice of the question was received in Hindi.

As per Rule 6(k) of the Central Civil Service (Recognition of Service Associations) Rules, 1993, the Service Association shall not do any act or assist in the doing of any act which, if done by a Government servant, would contravene any of the provisions of the Central Civil Service (Conduct) Rules, 1964.

Retrenchment of OBC candidates selected by UPSC

†1053. SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA: CH. SUKHRAM SINGH YADAV:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the process of retrenchment of those OBC candidates selected by Union Public Service Commission (UPSC) in Civil Services Examination 2015 whose parents earn more than six lakh rupees has been started on the pretext that they fall under the creamy layer, if so, the details thereof; and
- (b) whether the rule for creamy layer would apply in such cases where the parents/guardians of a candidate have legally disinherited him or they would be treated differently, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) In case of recommendation of name of a candidate by Union Public Service Commission (UPSC) for service allocation, the candidate is considered for allocation to one of those services by the Government for which he has indicated his preference subject to fulfillment of other conditions like Medical fitness, eligibility for availing reservation etc. as per Civil Services Examination Rules and extant instructions on the subject.

(b) As per the extant instructions, the sons and daughters of persons having income exceeding the limit of $\mathbf{\xi}$ 6.00 lakes per annum for a period of three consecutive years shall be treated to be falling in creamy layer. Such cases where the candidate has been legally disinherited by his/her parents or guardians would have to be considered by the Competent Authority based on facts and circumstances of each case.

Cases of corruption against officers

1054. SHRI SHADI LAL BATRA: Will the PRIME MINISTER be pleased to state:

(a) the number of cases of corruption against the officers and employees of various Ministries/Departments of Union Government under investigation by Central Bureau of Investigation (CBI) and courts for the last three years; and

[†] Original notice of the question was received in Hindi.